

MINUTES OF THE MEETING No. 44/83 dated 1.2.2012 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

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1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri D.S. Bisht, Spices Board
5. Shri Parveen Sharma, Deputy DDG

The Committee first considered minutes of the ALC Meeting No.43/12 for confirmation and confirmed and adopted the same without any change.

Case No M-162 NC No.44/12 Dated 1.2.2012	M/ s Luk Plastcon Ltd, Nagpur F.No.01/83/50/1022/AM10/DES-IV RLA F.No. 50/24/40/0014/AM10 Lic.No.5010000250 dated 18.2.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). U.O. sent to TA on 13.1.2012. Accordingly the case may be re-listed on 29.2.2012.

Case No M-163	M/ s Lloyd Insulations (I) Ltd, N. Delhi
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NC No.44/12 Dated 1.2.2012	F.No.01/82/50/829/AM07/DES-IV RLA F.No. 05/24/40/0447/AM07 Lic.No.0510189751 dated 30.8.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). U.O sent to TA on 23.1.2012. Accordingly the case may be re-listed on 29.2.2012.

Case No M-164 NC No.44/12 Dated 1.2.2012	M/ s Eagle Press (P) Ltd, Chennai F.No.01/83/162/795/AM12/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.2.2012 issued by DIPP. Accordingly the case may be re-listed on 29.2.2012.

Case No M-165 NC No.44/12 Dated 1.2.2012	M/ s Bombay Impex Chem Trade Association, Mumbai
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The Committee considered the case as per agenda. A DL to go to CAPEXIL for Data. Accordingly, the case may be re-listed on 29.2.2012.

Case No M-166 NC No.44/12 Dated 1.2.2012	M/ s Silver Oak Labs (P) Ltd., N. Delhi F.No.01/83/50/239/AM07/DES-IV RLA No.05/24/40/148/AM07
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The Committee considered the case as per agenda and noted that the case was rejected in the year 2006 for want of reply from the firm. On fresh representation from firm, the case has been re-examined in consultation with the TA concerned (DIPP). It has been observed from the written comments of TA (DIPP) that in the application as well as in the Advance Authorization License, the quantity of export items has been mentioned in Numbers. The Shipping bills were called for by the TA, DIPP, and the net quantity of export item was also not indicated in the shipping bills. Subsequently, the export invoice, packing list, excise invoice (duly authenticated by Central Excise) were also called by the TA, DIPP, for deciding the net weight of export item. The net quantity of export item was correlated with these papers and noted the following quantity in export items:-

Export Item No.1, 2, 3 and 6 : 100 grams packing
 Export Item No.4 & 5 : 75 grams packing

They have also submitted details of raw material specification, approved formula from Drug Authority for various talc. Hence, based on the written recommendation forwarded by DIPP vide their U.O.No. 7/36/2011-TSW/75 dated 30.12.2012 the Committee decided re-open and to approve the case, as per SION A-1758, viz., 0.007kg/kg of talcum powder or perfumes indicated in Approved formula from Drug Authority, whichever is less, as under :-

Export Item	Qty.	Import Item	Qty. (subject to 6% FOB value of export)
1) Volare Talc	4,90,388 Nos	Volare Talc Trish for talc 164791	300.000 Kg
2) Giordani Gold Talc	3,00,000 Nos.	Giordani Gold Talc Essential Oil AFP 12579	180.00 Kg
3) Divine Talc	4,44,263 Nos.	Divine Talc Ess. Oil TPB 2373/9 Izabella	266.56 Kg
4) Deodorising Foot	4,61,914	Deodorising Foot	242.50 Kg

Powder	Nos.	Powder Ess. Oil Cool Feet IG 0030501/06	
5) Baby Talc	5,82,972 Nos.	Baby Talc Ess. Oil Baby Lavender G	306.06 Kg
6) Lucia Talc	6,07,622 Nos.	Lucia Talc Ess. Oil the Look Talc G 0121050/15	425.34 Kg

Only for regularization purpose; as the license had already expired, no imports or exports shall be allowed.

The above decision is in supersession of NC decision in Meeting No.26/88 dated 4.10.2006.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision (DRAFT)

MEETING NUMBER : 44/83-ALC1/2011 **MEETING DATE** : 01.02.2012

1	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012.			

2	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:29.02.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012.

3	Case No.: 9/40/83-ALC1/2011	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status: Case Deferred
	HQ File :01/83/050/00693/AM12/	RLA File :03/95/040/00880/AM11/	Lic.No/Date:0310615209 10.02.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

4	Case No.: 10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status: Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012			

5	Case No.: 11/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status: Case Approved
	HQ File :01/83/050/00936/AM11/	RLA File :10/24/040/00106/AM11/	Lic.No/Date:1010041844 21.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/01/09-10/10282 dt. 31.1.2012, the Committee decided to approve the case at 12.82% yield as under:-			
Item of Export		Qty	Item of Import	Qty
Oleoresin Black Pepper		15.77 MT	Light Black Pepper (Light Berries)	122.99 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

6	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012			

7	Case No.:16/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Approved
	HQ File :01/83/050/00941/AM11/	RLA File :10/24/040/00104/AM11/	Lic.No/Date:1010041842 21.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/01/09-10/10198 dt. 24.1.2012, the Committee decided to approve the case at 14.20% yield as under:-			
Item of Export		Qty	Item of Import	Qty
Oleoresin Black Pepper		27.09 MT	Light Black Pepper (Light Berries)	190.78 MT
This decision is applicable for this licence only.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

8	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:29.02.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012

9	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012			

10	Case No.:17/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/01103/AM11/	RLA File :10/24/040/00132/AM11/	Lic.No/Date:1010042204 22.03.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012			

11	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012			

12	Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:29.02.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012

13	Case No.: 30/12/83-ALC1/2011	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status: Case Deferred
	HQ File :01/83/050/00249/AM12/	RLA File :04/24/040/00038/AM12/	Lic.No/Date:0410124885 13.06.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.12.2011 issued by DIPP. Reminder dated 18.1.2012 issued by this office. Accordingly the case may be re-listed on 29.2.2012.			

14

Case No.:4/20/83-ALC1/2011	Party Name:KASHUCHEM PVT.LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Approved
HQ File :01/83/050/00410/AM12/	RLA File :03/94/040/00194/AM12/	Lic.No/Date:0310638011 22.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 31.1.2012 the Committee decided to approve the case, based on SION A-1744, as under :-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Sodium Oleate (Grade B-Froth A0325) (TFM content percentage to be indicated)	1 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Vegetable Oils Industrial Grade, Non-Edible	% TFM + 5% wastage	

	OR	OR
	Acid Oils / Fatty Acid (of vegetable origin)	% TFM x 0.9 + 5% wastage
2.	Caustic Soda (95% purity)	14.3% of vegetable oil allowed against 1 above or applied quantity whichever is less
- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

15	Case No.:5/16/83-ALC1/2011	Party Name:ANMOL CHEMICALS	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00307/AM12/	RLA File :03/94/040/00218/AM12/	Lic.No/Date:0310641765 12.07.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.			

16	Case No.:6/16/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00308/AM12/	RLA File :05/23/040/00133/AM12/	Lic.No/Date:0510296381 12.07.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.11.2011 issued by DIPP. Reminder dated 18.1.2012 (by E-mail) issued by this office. Accordingly the case may be re-listed on 29.2.2012..			

	Case No.:3/20/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00409/AM12/	RLA File :03/95/040/00348/AM12/	Lic.No/Date:0310646121	Defer

17		03.08.2011	Date:29.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 12.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.			

18	Case No.:6/20/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00412/AM12/	RLA File :03/94/040/00246/AM12/	Lic.No/Date:0310647348 09.08.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.11.2011 issued by DC(MSME). Accordingly the case may be re-listed on 29.2.2012.			

19

Case No.:10/44/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Approved
HQ File :01/83/050/00755/AM12/	RLA File :03/95/040/00345/AM12/	Lic.No/Date:0310648745 16.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14011/33/2011-So.(Ch.II) dated 19.1.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
PVC Metal Stabilizer	1 Kg	1. EHIG (2-Ethyl Hexyl Thioglycolate)	0.440 Kg
		2. Antimony Trioxide	0.104 Kg
		3. Methyl Tin Stabilizer	0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20

Case No.:9/44/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Approved
HQ File :01/83/050/00754/AM12/	RLA File :03/95/040/00397/AM12/	Lic.No/Date:0310650100 24.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14011/33/2011-So.(Ch.II) dated 11.1.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Colour Pigment Powder	1 Kg	1. Titanium Dioxide 2. Processing Aid	0.858 Kg 0.151 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21

Case No.:11/40/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Approved
HQ File :01/83/050/00695/AM12/	RLA File :08/24/040/00130/AM12/	Lic.No/Date:0810103211 06.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/68/2011-Ch.II dated 30.1.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Polysorbate 80 Mole (MAGANON PS 80)	1 Kg	1. Sorbitan Mono Laurate 2. Ethylene Oxide	0.327 Kg 0.493 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22

Case No.: 29/40/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status: Case Approved
HQ File :01/83/050/00713/AM12/	RLA File :08/24/040/00128/AM12/	Lic.No/Date:0810103210 06.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/68/2011-Ch.II dated 30.1.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Polysorbate 20 Mole (MAGANON PS 20)	1 Kg	1. Sorbitan Mono Laurate 2. Ethylene Oxide	0.283 Kg 0.718 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23

Case No.: 2/40/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status: Case Deferred
HQ File :01/83/050/00686/AM12/	RLA File :31/24/040/00010/AM12/	Lic.No/Date:3110050247 12.09.2011	Defer Date:29.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.			

Case No.: 28/40/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status: Case Deferred
HQ File :01/83/050/00712/AM12/	RLA File :31/24/040/00005/AM12/	Lic.No/Date:3110050250 12.09.2011	Defer Date:29.02.2012

24		13.09.2011	Date:29.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.			

25	Case No.:36/40/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Approved
	HQ File :01/83/050/00720/AM12/	RLA File :17/24/040/00050/AM12/	Lic.No/Date:1710004533 16.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/13/2011-Ch.II dated 24.10.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Gastalk -16-SAP (Styrenated Phenol 20 Moles Ethoxylate) (Appearance: Pale yellow Liquid)	1 Kg	1. Styrene Monomer (Colourless oily Liquid)	0.084 Kg
			2. Ethylene Oxide (Colourless clear liquid)	0.750 Kg
			3. Phenol (White Crystalline Mass)	0.160 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

26	Case No.:38/40/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00722/AM12/	RLA File :17/24/040/00052/AM12/	Lic.No/Date:1710004534 16.09.2011	Defer Date:29.02.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.1.2012. Accordingly the case may be re-listed on 29.2.2012.

27	Case No.:3/40/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00687/AM12/	RLA File :03/94/040/00325/AM12/	Lic.No/Date:0310655377 22.09.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.			

28	Case No.:11/44/83-ALC1/2011	Party Name:VISW AAT CHEMICALS LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00756/AM12/	RLA File :03/95/040/00507/AM12/	Lic.No/Date:0310657021 29.09.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

29	Case No.:7/44/83-ALC1/2011	Party Name:ANUPAM COLOURS & CHEMICALS INDUSTRIES,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00752/AM12/	RLA File :03/94/040/00576/AM12/	Lic.No/Date:0310657340 30.09.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

	Case No.:4/28/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00524/AM12/	RLA File :03/94/040/00458/AM12/	Lic.No/Date:0310657294 22.09.2011	Defer Date:29.02.2012

30		30.09.2011	Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.		

31	Case No.:6/44/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Approved
	HQ File :01/83/050/00751/AM12/	RLA File :03/94/040/00568/AM12/	Lic.No/Date:0310657591 03.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/50/2006-Ch.II dated 2.12.2010 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	As approved by NC-4	1 Kg	As approved by NC-4	-Do-
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:4/40/83-ALC1/2011	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Approved
	HQ File :01/83/050/00688/AM12/	RLA File :03/94/040/00520/AM12/	Lic.No/Date:0310658104 05.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 31.1.2012 the Committee decided to approve the case, based on Central Excise Data, on repeat basis, as under:-			
	Export Item	Qty.	Import Item	Qty.
	Solar Glass Annealed	1 MT	1. Soda Ash 2. Sodium Nitrate	0.2012 MT 0.00784 MT

		3. Sodium Antimonite 4. Pine Wood/Plywood	0.00521 MT As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:17/40/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00701/AM12/	RLA File :08/24/040/00155/AM12/	Lic.No/Date:0810104422 07.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 23.1.2012. Accordingly the case may be re-listed on 29.2.2012.			

	Case No.:12/44/83-ALC1/2011	Party Name:RALLIS INDIA LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case approved
	HQ File :01/83/050/00757/AM12/	RLA File :03/95/040/00508/AM12/	Lic.No/Date:0310659072 12.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/18/2010-Ch.II dated 13.9.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Metconazole Technical 94% Min.	1 Kg	1. Hydrazine Hydrate 80% 2. Formic Acid (85%) 3. Sodium Methoxide Solution (28%) 4. Methanol(MeOH) 5. Toluene	0.408 Kg 0.710 Kg 2.403 Kg 0.170 Kg 0.822 Kg

34		6. Trimethyl Ortho Formate (TMOF)	0.024 Kg
		7. 1,4 Dioxane	0.143 Kg
		8. Ethyl Cyclohexane (ECH)	0.144 Kg
		9. N-Methyl 2-Pyrrolidone (NMP)	1.296 Kg
		10. Dimethyl Adipate	1.202 Kg
		11. Dimethyl Sulfoxide (DMSO)	1.050 Kg
		12. Para Chloro Benzyl Chloride (PCBC)	1.044 Kg
		13. Sodium Iodide	0.007 Kg
		14. Dimethyl Formamide	0.070 Kg
		15. Bromine (Liquid Bromine)	1.938 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

35	Case No.:5/40/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00689/AM12/	RLA File :03/94/040/00553/AM12/	Lic.No/Date:0310659507 13.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 29.2.2012.			

	Case No.:14/40/83-ALC1/2011	Party Name:SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Approved
	HQ File :01/83/050/00698/AM12/	RLA File :34/24/040/00138/AM12/	Lic.No/Date:3410031935 14.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 31.1.2012 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Neutral Glass Tube Clear/Amber Tubing	1 MT	1. Silica Sand	0.4147 MT
		2. Quartz Glass Grade	0.27008 MT
		3. Borax Pentahydrate	0.2276 MT
		4. Soda Ash Dense	0.0184 MT
		5. Aluminum Oxide SO 143	0.0510 MT
		6. Lime Stone Powder	
		7. Sodium Nitrate Explosive	0.01727 MT
		GR. Uncoated	0.03687 MT
		8. Arsenic Trioxide	
		9. Dried Flourspar CaF ₂ -E	0.000423 MT
			0.00569 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37	Case No.:12/40/83-ALC1/2011	Party Name:RUSHIL DECOR LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00696/AM12/	RLA File :08/24/040/00165/AM12/	Lic.No/Date:0810104769 17.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.1.2012. Accordingly the case may be re-listed on 29.2.2012.			

38	Case No.:13/40/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00697/AM12/	RLA File :08/24/040/00164/AM12/	Lic.No/Date:0810104770	Defer

38			17.10.2011	Date:29.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.1.2012. Accordingly the case may be re-listed on 29.2.2012.				

39	Case No.:31/40/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00715/AM12/	RLA File :30/24/040/00033/AM12/	Lic.No/Date:3010079668 17.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 29.2.2012.			

40	Case No.:39/40/83-ALC1/2011	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00723/AM12/	RLA File :05/23/040/00251/AM12/	Lic.No/Date:0510305505 17.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.1.2012. Accordingly the case may be re-listed on 29.2.2012.			

41	Case No.:19/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00703/AM12/	RLA File :10/24/040/00049/AM12/	Lic.No/Date:1010045976 18.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012.			

	Case No.:20/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00704/AM12/	RLA File :10/24/040/00052/AM12/	Lic.No/Date:1010045979	Defer

42			18.10.2011	Date:29.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012.				

43	Case No.:21/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00705/AM12/	RLA File :10/24/040/00050/AM12/	Lic.No/Date:1010045977 18.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012.			

44	Case No.:30/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00714/AM12/	RLA File :10/24/040/00051/AM12/	Lic.No/Date:1010045978 18.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012.			

45	Case No.:32/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00716/AM12/	RLA File :10/24/040/00048/AM12/	Lic.No/Date:1010045973 18.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.2.2012.			

	Case No.:34/40/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00718/AM12/	RLA File :30/24/040/00035/AM12/	Lic.No/Date:3010079764	Defer

46		19.10.2011	Date:29.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(Chem Div.) on 19.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.			

47	Case No.:18/40/83-ALC1/2011	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00702/AM12/	RLA File :08/24/040/00172/AM12/	Lic.No/Date:0810104915 20.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.1.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 29.2.2012.			

48	Case No.:1/32/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00565/AM12/	RLA File :03/94/040/00658/AM12/	Lic.No/Date:0310662111 25.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. Accordingly the case may be re-listed on 29.2.2012.			

49	Case No.:5/44/83-ALC1/2011	Party Name:EURO CERAMICS LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00750/AM12/	RLA File :03/94/040/00663/AM12/	Lic.No/Date:0310662240 25.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

	Case No.:16/40/83-ALC1/2011	Party Name:M/S UNIVERSAL ARK	Meet No/Date:44/83-ALC1/2011	Status:Case
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50		ENTERPRISES	01.02.2012	Deferred
	HQ File :01/83/050/00700/AM12/	RLA File :29/21/040/00007/AM12/	Lic.No/Date:2910015433 27.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 23.1.2012. Accordingly the case may be re-listed on 29.2.2012.			

51	Case No.:6/40/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.1.2012. Accordingly the case may be re-listed on 29.2.2012.			

52	Case No.:40/40/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00724/AM12/	RLA File :05/23/040/00275/AM12/	Lic.No/Date:0510306769 31.10.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.1.2012. Accordingly the case may be re-listed on 29.2.2012.			

53	Case No.:35/40/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00719/AM12/	RLA File :30/24/040/00036/AM12/	Lic.No/Date:3010080029 01.11.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. Accordingly the case may be re-listed on 29.2.2012.			

	Case No.:8/44/83-ALC1/2011	Party Name:DEVANSHI DYESTUFF	Meet No/Date:44/83-ALC1/2011	Status:Case
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54			01.02.2012	Approved
	HQ File :01/83/050/00753/AM12/	RLA File :03/94/040/00589/AM12/	Lic.No/Date:0310662777 01.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/45/2009-Ch.II dated 15.12.2010 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Violet Toner DD7 (C.I.No.Pigment Violet 27)	1 Kg	Sodium Ferrocyanide	0.535 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:27/40/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00711/AM12/	RLA File :34/24/040/00149/AM12/	Lic.No/Date:3410032072 02.11.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.			

56	Case No.:2/41/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00726/AM12/	RLA File :09/24/040/00319/AM12/	Lic.No/Date:0910049598 03.11.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.			

57	Case No.:21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

58	Case No.:7/40/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00691/AM12/	RLA File :03/95/040/00624/AM12/	Lic.No/Date:0310663828 08.11.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.			

59	Case No.:22/40/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00706/AM12/	RLA File :15/24/040/00006/AM12/	Lic.No/Date:1510014698 11.11.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 12.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.			

60	Case No.:23/40/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00707/AM12/	RLA File :15/24/040/00004/AM12/	Lic.No/Date:1510014696 11.11.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(PC.Div) on 12.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.

61	Case No.:4/44/83-ALC1/2011	Party Name:CLASSIC MARBLE COMPANY PVT LTD	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00749/AM12/	RLA File :03/94/040/00639/AM12/	Lic.No/Date:0310664806 14.11.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 31.1.2012. Accordingly the case may be re-listed on 29.2.2012.			

62	Case No.:8/40/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00692/AM12/	RLA File :03/95/040/00639/AM12/	Lic.No/Date:0310665662 17.11.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.			

63	Case No.:15/40/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00699/AM12/	RLA File :02/24/040/00141/AM12/	Lic.No/Date:0210169146 18.11.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

64	Case No.:29/44/83-ALC1/2011	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00774/AM12/	RLA File :05/23/040/00312/AM12/	Lic.No/Date:0510308486 18.11.2011	Defer Date:29.02.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012

65	Case No.: 24/40/83-ALC1/2011	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status: Case Deferred
	HQ File :01/83/050/00708/AM12/	RLA File :04/24/040/00203/AM12/	Lic.No/Date:0410130643 21.11.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.2.2012.			

66	Case No.: 1/36/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status: Case Deferred
	HQ File :01/83/050/00636/AM12/	RLA File :03/94/040/00725/AM12/	Lic.No/Date:0310666470 22.11.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2012 issued by DIPP. Accordingly the case may be re-listed on 29.2.2012.			

67	Case No.: 26/40/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status: Case Approved
	HQ File :01/83/050/00710/AM12/	RLA File :04/24/040/00209/AM12/	Lic.No/Date:0410130895 25.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 31.1.2012 the Committee decided to approve the case on repeat basis as under :-			
	Export Item	Qty.	Import Item	Qty.
	Flux EF 6100 (containing	1 Litre	ISO PROPYL ALCOHOL	0.7838 Kg

Iso Propyl Alcohol 97.25% w/v min., Rosin and other solids 2.75% w/v min)

(Water White liquid specific gravity 0.7825 ± 0.0025 @ 25 Deg. C; Assay : 99.97% by wt. min. colour, APHA : 10 max)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68	Case No.:14/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00759/AM12/	RLA File :34/24/040/00098/AM12/	Lic.No/Date:3410032545 14.12.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

69	Case No.:16/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00761/AM12/	RLA File :34/24/040/00097/AM12/	Lic.No/Date:3410032544 14.12.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.2.2012. Accordingly the case may be re-listed on 29.2.2012.			

70	Case No.:15/44/83-ALC1/2011	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00760/AM12/	RLA File :34/24/040/00190/AM12/	Lic.No/Date:3410032569 15.12.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.2.2012. Accordingly the case may be re-listed on 29.2.2012.			

71	Case No.:24/44/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00769/AM12/	RLA File :30/24/040/00050/AM12/	Lic.No/Date:3010081805 19.12.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

72	Case No.:30/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00775/AM12/	RLA File :05/23/040/00359/AM12/	Lic.No/Date:0510311815 20.12.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

73	Case No.:1/40/83-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00685/AM12/	RLA File :03/94/040/00837/AM12/	Lic.No/Date:0310671961 21.12.2011	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

	Case No.:17/44/83-ALC1/2011	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Approved
	HQ File :01/83/050/00762/AM12/	RLA File :08/24/040/00199/AM12/	Lic.No/Date:0810106850 21.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/7/2007-Ch.II dated 27.1.2010 the Committee decided to approve the case on repeat basis as under :-			

74	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent, C.I. Fluorescent Brightner 264 (Lemonite BFA) (Assay 20%)	1 Kg	1. Cyanuric Chloride 2. Aniline 2,5-Disulphonic Acid 3. 4,4-Diamino Stilbene, 2,2- Disulphonic Acid 4. Diethanolamine 5. Polyethylene Glycol	0.066 Kg 0.091 Kg 0.067 Kg 0.038 Kg 0.340 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

75	Case No.:19/44/83-ALC1/2011	Party Name:BARODA TEXTILE EFFECTS PVT LTD	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00764/AM12/	RLA File :34/24/040/00202/AM12/	Lic.No/Date:3410032681 22.12.2011	Defer Date:29.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.2.2012. Accordingly the case may be re-listed on 29.2.2012.				

76	Case No.:37/40/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00721/AM12/	RLA File :03/95/040/00737/AM12/	Lic.No/Date:0310672572 23.12.2011	Defer Date:29.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.2.2012.				

	Case No.:13/44/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
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77	HQ File :01/83/050/00758/AM12/	RLA File :03/94/040/00853/AM12/	Lic.No/Date:0310672643 23.12.2011	Defer Date:29.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012				

78	Case No.:25/44/83-ALC1/2011	Party Name:TALBROS CORK PRODUCTS PVT LTD	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00770/AM12/	RLA File :05/24/040/00337/AM12/	Lic.No/Date:0510312196 23.12.2011	Defer Date:29.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012				

79	Case No.:26/44/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00771/AM12/	RLA File :15/24/040/00008/AM12/	Lic.No/Date:1510015253 30.12.2011	Defer Date:29.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012				

80	Case No.:27/44/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00772/AM12/	RLA File :15/24/040/00007/AM12/	Lic.No/Date:1510015250 30.12.2011	Defer Date:29.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012				

	Case No.:18/44/83-ALC1/2011	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
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81	HQ File :01/83/050/00763/AM12/	RLA File :08/24/040/00226/AM12/	Lic.No/Date:0810107308 02.01.2012	Defer Date:29.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012				

82	Case No.:23/44/83-ALC1/2011	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00768/AM12/	RLA File :03/95/040/00810/AM12/	Lic.No/Date:0310674719 04.01.2012	Defer Date:29.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012				

83	Case No.:20/44/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00765/AM12/	RLA File :08/24/040/00230/AM12/	Lic.No/Date:0810107456 05.01.2012	Defer Date:29.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.2.2012. Accordingly the case may be re-listed on 29.2.2012.				

84	Case No.:28/44/83-ALC1/2011	Party Name:HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00773/AM12/	RLA File :02/24/040/00138/AM12/	Lic.No/Date:0210172023 06.01.2012	Defer Date:29.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012				

	Case No.:22/44/83-ALC1/2011	Party Name:WADPACK PRIVATE LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
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85	HQ File :01/83/050/00767/AM12/	RLA File :07/21/040/00755/AM12/	Lic.No/Date:0710085451 13.01.2012	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

86	Case No.:1/44/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00746/AM12/	RLA File :31/83/040/00207/AM12/	Lic.No/Date:3110052534 19.01.2012	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

87	Case No.:2/44/83-ALC1/2011	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00747/AM12/	RLA File :03/95/040/00744/AM12/	Lic.No/Date:0310677626 19.01.2012	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

88	Case No.:3/44/83-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:44/83-ALC1/2011 01.02.2012	Status:Case Deferred
	HQ File :01/83/050/00748/AM12/	RLA File :03/94/040/00933/AM12/	Lic.No/Date:0310678189 23.01.2012	Defer Date:29.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.2.2012			

Date:13.02.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer